

ITEM NO.1502

COURT NO.6

SECTION XVII-B

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Petition for Special Leave to Appeal (C) No.16859/2026

[Arising out of impugned final judgment and order dated 23-04-2026 in WPT No. 2485/2026 passed by the High Court of Jharkhand at Ranchi]

MS TATA STEEL LIMITED

Petitioner(s)

VERSUS

UNION OF INDIA THROUGH THE SECRETARY  
MINISTRY OF FINANCE & ORS.

Respondent(s)

[ HEARD BY : HON. J.B. PARDIWALA AND HON. K. VINOD CHANDRAN, JJ. ]

IA No. 144245/2026 - EXEMPTION FROM FILING O.T.

Date : 25-08-2026 This matter was called on for pronouncement of judgment today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) : Mr. Kavin Gulati, Sr. Adv.  
Ms. Mallika Joshi, Adv.  
Ms. Nishtha Mittal, Adv.  
Mr. Abhishek Swaminathan, Adv.  
Mr. Suhaas Ratna Joshi, AOR  
Mr. Avishkar Singhvi, Adv.

For Respondent(s) : Mr. S. Dwarakanath, ASG  
Mr. Aditya, Adv.  
Mr. Gurmeet Singh Makker, AOR

1. HON'BLE MR. JUSTICE K. VINOD CHANDRAN pronounced the judgment of the Bench comprising HON'BLE MR. JUSTICE J.B. PARDIWALA and His Lordship.
2. Leave granted.
3. The appeal is allowed in terms of the signed reportable judgment.
4. Pending application(s), if any, stands disposed of.

(CHANDRESH)  
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)  
COURT MASTER (NSH)

(Original signed reportable judgment is placed on the file)